

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S KEVIN VENTURES LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Kevin Ventures LLP
2.	Date of incorporation of corporate debtor	07.10.2015
3.	Authority under which corporate debtor is incorporated / registered	RoC, Mumbai
4.	Limited Liability Identification No. of corporate debtor	AAE-8716
5.	Address of the registered office and principal office (if any) of corporate debtor	1864, Tungareshwar House, Tungareshwar Industrial Estate, Opp. Saraswati Building, Sativali Vasai-East Thane, Maharashtra-401208
6.	Insolvency commencement date in respect of corporate debtor	14.09.2023 (Order received on 15.09.2023)
7.	Estimated date of closure of insolvency resolution process	12.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Kumar Relan, IBBI/IPA-001/IP-P02009/2020-2021/13119
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B1/701, Ganga Satellite, Wanowarie, Near Kedari Petrol Pump, Pune, Maharashtra- 411040 rakeshkrelan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Rakesh Kumar Relan C/o Osrik Resolution Private Limited, 908, 9 th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034 cirp.kevinventures@gmail.com
11.	Last date for submission of claims	28.09.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms available at: (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Kevin Ventures LLP on 14.09.2023.


The creditors of M/s. Kevin Ventures LLP, are hereby called upon to submit their claims with proof on or before 28.09.2023 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
[NOT APPLICABLE]

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Rakesh Kumar Relan
Interim Resolution Professional
M/s. Kevin Ventures LLP

IBBI Registration No.: IBBI/IPA-001/IP-P02009/2020-2021/13119
(Authorization for Assignment valid till 22.05.2024)

Communication Address: Osrik Resolution Private Limited, 908, 9th Floor, D Mall, Netaji
Subhash Place, Pitampura, New Delhi-110074

Place: Mumbai
Date: 16.09.2023



IBC HAS EVOLVED OVER THE YEARS

IBBI open to innovation to reduce delays: Mital

PRESS TRUST OF INDIA
Mumbai, September 16

URGING STAKEHOLDERS FOR suggestions that can be incorporated in the policy to help reduce delays, Insolvency and Bankruptcy Board of India (IBBI) chairman Ravi Mital on Saturday said IBC has evolved over the years and NCLT has been approving over 35 resolutions a month, reducing delays. "Major objectives of IBC are not only recovery but revival and rehabilitation as well. It was always thought of as a resolution mechanism and not a recovery mechanism," Mital said while addressing Assocham's 8th National Summit on 'Insolvency and Bankruptcy Code and Valuation'.

Major objectives of IBC are not only recovery but revival and rehabilitation as well. It was always thought of as a resolution mechanism and not a recovery mechanism

IBC is evaluated based on the recovery mode

RAVI MITAL, chairman, IBBI



We are trying to speed up the process and are open to suggestions from stakeholders. Direct benefit of IBC is recovery, but you know the indirect benefit is even bigger and it is called a behavioural change. It is called the change in creditor and borrower relationship

Addressing the concerns raised by other speakers on delays and low recoveries by IBC, Mital said, "We are trying to speed up the process and are open to suggestions from stakeholders. Direct benefit of IBC is recovery, but you know the indirect benefit is

even bigger and it is called a behavioural change. It is called the change in creditor and borrower relationship."

Last year, the National Company Law Tribunal (NCLT) approved the maximum number of resolution plans, 180, and recovery was 36%, he said, adding that the

average recovery was 32% over the last 6-7 years. IBC, he said, has helped in recovering over ₹1.2 trillion since 2017.

"We have to be more innovative to reduce delays. Of course, there is a need for an amendment. If we reduce delay then the recovery will be better. Now NCLT is approving

35 plans a month and at this rate, and if it can continue it will definitely reduce delay to a large extent," the IBBI chairman added.

Delays usually happen during the time of approval of the restoration plan when around 30-40 IAs (interim applications) are filed, he stated.

Zomato shuts down Slovakian subsidiary

BINDU D MENON
New Delhi, September 16

FOOD TECH FIRM, Zomato on Saturday said that it will wind up its Slovakian subsidiary and has initiated the process of liquidation.

In a regulatory filing, the company said that the liquidation process commenced on September 14 and will likely be completed within 9-12 months, subject to requisite approvals.

Zomato had entered into the Slovakian market in 2014



post acquiring online restaurant discovery guide Obedovat.sk. "Zomato Slovakia, (a) step down subsidiary

of Zomato Limited situated in (the) Slovak Republic, has initiated the process of liquidation on September 14, 2023... It may be further noted that... the dissolution of Zomato Slovakia will not affect the turnover/revenue of the company," said Zomato in a regulatory filing with the BSE.

Zomato pegged the Slovakian arm's net worth at around ₹2.2 lakh.

The move by the food tech company is aimed at improving its profitability.

The firm had previously

shut down six overseas subsidiaries. In June, the company informed the stock exchange that its wholly-owned subsidiary, PT Zomato Media, Indonesia has initiated the process of liquidation.

Prior to that, the company announced the deregistration closure of its step-down subsidiary Zomato Australia Pty Limited.

It had also previously shut down its subsidiaries in South Africa, Canada, Jordan, Singapore and the UK, citing no business activities.

CAs should help small units benefit from tech, says FM

FE BUREAU
New Delhi, September 16

FINANCE MINISTER NIRMALA Sitharaman on Saturday urged Chartered Accountants (CAs) to help smaller enterprises benefit from their technology-induced expertise.

"You should tell them how to access it because the government has spent money in creating these technologies for the sake of small industries," Sitharaman said addressing the 90th Year Valedictory Celebrations of The Society of Auditors in Chennai, Tamil Nadu.

"It's not just about keeping books but also looking at newer areas. A well-matured organisation such as yours

NIRMALA SITHARAMAN, finance minister

Today, within just 10 years, we have achieved what the previous governments couldn't achieve in the last 60 years when it comes to Digital Public Infrastructure



will have to look towards meeting the challenges of the century & help spread knowledge amongst the small and medium level businesses."

The government has spent money on technology such as the Open Network for Digital Commerce (ONDC), she noted.

FE BUREAU
New Delhi, September 16

SUV MAKER, JEEP on Saturday launched the exclusive-to-India 4x2 variant of the Compass. The company also revised its variant lineup, and now aspirational features like panoramic sunroof and connectivity will be offered from mid-level trims.

The Compass range in manual transmission now starts from ₹20.49 lakh and the automatic transmission starts from ₹23.99 lakh, ex-showroom.

"The revised Jeep lineup makes the AT on the Compass more affordable by 20% (almost ₹6 lakh)," the company said in a statement.

Ola restarts all-electric bike taxi in B'uru

ANEES HUSSAIN
Bengaluru, September 16

RIDE-SHARING FIRM, Ola Cabs has restarted its bike taxi services in Bengaluru, after suspending it amidst legal ambiguity around the use of non-electric bikes for commercial taxi purposes.

This time, the company will only be using its own all-electric Ola Electric S1 scooters.

In a tweet, Ola co-founder and CEO Bhavish Aggarwal said that the company is restarting bike taxi services in Bengaluru today (Saturday) with its own S1 scooters. The service is being launched at a price of ₹25 for up to 5 km and ₹50 for up to 10 km, an additional ₹2 is charged as a platform fee per ride.

Aggarwal said that the service is of the lowest cost, very comfortable and great for the environment. He added that the company will scale the service across the country over the next few months.

An Ola spokesperson told Financial Express that the service is scheduled for an official



launch in Bengaluru some time next week. Users in select areas of Bengaluru, however, were able to use the bike taxi service on Saturday.

However, the legality of running non-electric two-wheelers as bike taxis remains ambiguous with no clear regulation defining the use of such vehicles for commercial purposes.

Karnataka became the first state in the country to roll out an electric bike taxi policy in July 2021.

However, even after two years, not a single operator had begun offering e-bike taxi ser-

vices in Bengaluru, until Ola's announcement on Saturday. The state had, in 2019, suspended Ola's licence to operate in the state for six months after the homegrown cab aggregator failed to comply with an order to suspend two-wheeler taxi services in the state's capital Bengaluru, which prompted the company to remove the service from its app in the city.

However, it is important to note that despite ambiguity around the legality of running two-wheeler non-electric motorbikes as taxis, Rapido and Uber have continued to run this service in Bengaluru.

Rapido claims to be the market leader in bike taxis with a 65% share while operating in 100 cities across 24 states. In Karnataka, however, the app has faced strong opposition from the Federation of Karnataka State Private Transport Associations, representing 36 bus, taxi, and goods vehicle unions, who sought to put pressure on the government with a strike across the city on Monday, September 11,

demanding various rights and compensations. One of the key demands was an immediate ban on bike taxi services operated by Rapido.

PUBLIC NOTICE
Kosher Climate India Private Limited supporting introduction/distribution of electric vehicles in India. The project is jointly implemented with various EV manufacturing companies as implementing partners. The purpose of the projects is introduction/distribution of electric vehicles within the geographical boundaries of India, thereby displacing conventional fossil fuel-powered motor vehicles and reducing fossil fuel consumption in the sector.

Kosher Climate India Private Limited is undertaking registration of the projects under carbon credit mechanism. In this regard, Kosher Climate India Private Limited is conducting a stakeholder consultation meeting (public meeting) at Venue: Seva Sadan 3rd Block, 8th Main, Near-Krupanidhi College, Koramangala 3rd Block, Bengaluru, Karnataka 560034; on 25-09-2023 at 11:00 am to take their views/suggestions on the project's social and environmental impacts.

Any stakeholder who is unable to attend the meeting in person, may provide feedback or comments to the below email address on or before 25-09-2023.

Contact details: Mr. Harikrishnan V H Mobile: +91 9495416964 Email: harji@kosherclimate.com

The Notice U/s 13(2) of Act to be Published in Newspaper when the same is Returned Undelivered/Refused to Accept & Acknowledge

Notice is hereby given that the following Borrower/Co-Borrower and Guarantor have defaulted in their payment of principal and interest of the loan facility obtained by them from the Cent Bank Home Finance Ltd and the loan has been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13 (2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 on their last known addresses, but they have been returned undelivered by Borrower, Co-borrower, Guarantors and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrower/Co. Borrower and Guarantor & Loan A/c no.	Details of Property	Notice date, NPA date, Outstanding amt (Rs)
1	LAN- 00703010000164 Borrower- Mr. Ebrar Vakeel Khan & Mrs. Noorjaha Ebrar Khan	Flat No. 403 bearing House No. W15Z3002026 (Ward No.15), 4th Floor, Building named as "MADINA MANZIL 5" Plot No. 3 & 4, S. No. 17 H. No. 1A 1 C.T.S. No. 2467, Village - Shil - Tal- Khalapur, Dist- Raigad.410203	27.06.2023, 11.05.2023, Rs. 18,50,345/- + Interest + All Other Charges

The steps are being taken for substituted service of notice. The above Borrower/Co- Borrower and Guarantor(s) (Wherever applicable) are hereby called upon to make payment of outstanding amount within 60days from the date of publication of this notice, failing which further steps will be taken after expiry of 60days from the date of this notice under sub-section(4) of section13 of Securitization and Re-Construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Place: Belapur, Navi Mumbai
Date: 17.09.2023

Sd/-
Authorised Officer

CLASSIFIED CENTRES IN MUMBAI

Budhkar Publicity Pvt. Ltd., Kurla (W), Phone: 0251-2265995 Mobile: 9322400282

K. Path Publicity, Ghatkopar (E), Phone: 2501 3939 / 2501 2323

Sanjeevani Advt. Kanjurmarg, LBS Marg, Phone: 022-2576168 Mobile: 9839091044

Dimensions Advertising, Dombivli (E), Phone: 0251-2445074 Mobile: 9322597885

Sandip Advt. Bandrup (W), Phone: 022-25946518 Mobile: 9019575111

Mahesh Advertising & Designing, Malund (W), Phone: 25622469 / 25682469 Mobile: 9833555898

Pratik Advertising, Malund (E), Phone: 25911666 Mobile: 93115666

Shree Mahaputra Malund (E), Phone: 67704000 / 67704000 Mobile: 9930308844

Synthesis Communications Malund (E), Phone: 2563836465

Riva Advertising, Ghatkopar (W), Phone: 67704000 / 6500 Mobile: 9821304006

Salguru Advertising, Vilepar (W), Phone: 6128 6128 Mobile: 9820319546

Budhkar Publicity Dombivli (E), Phone: 9320962437

Y.R. Kulkarni Advertising, Dombivli (E), Phone: 0251-2449136 Mobile: 9821787899

Pink Advertising, Ambarnath (E), Phone: 9322681423

Ambition Advertising, Ghatkopar (E), Phone: 24210792 / 94

Dattaguru Advertising, Ghatkopar (W), Phone: 9870528143

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING

बँक ऑफ महाराष्ट्र अमृत महोत्सव

Nav Mumbai Zonal Office, CIDCO Old Admin Building, P-17 Sector-1 Vashi, Navi Mumbai - 400703. Tel: 022-20878354 Email: cmrcmr_nvm@mahabank.co.in legal_nvm@mahabank.co.in H. O.: Lokmangal, 1501, Shivajinagar, Pune - 5.

NOTICE Murud Janjira Branch, Pen and Panvel

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **26th September 2023** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Banks premises at **11.00 A.M. on 27th September 2023** or on any other convenient date thereafter without further notice at the absolute discretion of the Bank. Parties interested in purchase of the Gold Ornaments may participate in the auction.

Sr. No.	Loan A/c Number / Date of Loan	Branch Name / Name & Address of the Borrower	Description	Reserve Price for Auction
1.	60406835909 29.01.2022	Murud Janjira Branch, Smt. Munmun Das, At. 214, B.B. Sengupta Road, Behala S.O. Kolkata West - 700034.	1 Bangadi	Rs. 43,500/-
2.	60158230460 08.01.2014	Pen Branch, Mr. Mujawah Imran Hasanali, Al. Rode, Post Kandale, Tal. Pen, Dist. Raigad - 402107.	1 Neckless with Gonda	Rs. 1,06,057/-
3.	60400843982 21.02.2022	Panvel Branch, Mrs. Bharati Salve At Post Dhapoli Panvel - 410206.	1 Har with Gonda	Rs. 88,461/-

Date: 15.09.2023 For Bank Of Maharashtra Sd/- (Saurabh Singh), Deputy Zonal Manager, Navi Mumbai Zone

SALE NOTICE
KIKANI INTERNATIONAL PRIVATE LTD - In Liquidation
Liquidator: S Kanganay
Liquidator Address: Plot No.81, 3rd Street, Phase 1, Dollars Colony, Vengambakkam, Tambaram East, Chennai - 600 127
Email: kikaniliquidation@gmail.com, kanganay.s@gmail.com Mob: 9677554665

E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 11th October 2023 at 10.00 am to 1.15 pm
(With unlimited extension of 5 minutes each)

Last date of submission of EMD: 08th October 2023
Submittal Details: Eligibility Documents by prospective bidders: From 17th September, 2023 to 01st October, 2023

Form of Assets and Properties owned by KIKANI INTERNATIONAL PRIVATE LTD (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Chennai Bench vide order dated May 01, 2023. The sale will be done by the undersigned through the e-auction platform i.e. M/s Right2Vote Infotech Private Limited having website at: www.rght2vote.in

Lot	Description of Asset	Reserve Price (INR in Lakhs)	Earnest Money Deposit (EMD) (INR in Lakhs)	Incremental Value (INR in Lakhs)
Lot 1	Commercial Space Office No.605, 6th Floor, Sharda Chambers, Plot No.15, New Marine Lines, Behind Income Tax Building, Church Gate, Mumbai 400 020 Maharashtra India	Rs.125.00 Lakhs (Rupees One Crore and Twenty Five Lakhs Only)	Rs.2.50 Lakhs (Rupees Two Lakhs and Fifty Thousand only)	Rs. 1 Lakh (Rupees One Lakh only)

Important Note:
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" through approved service provider i.e. M/s. Right2Vote Infotech Private Limited
2. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and/or not to accept and/or disqualify any interested party / potential investor / bidder without assigning any reason and without any liability.
3. The Complete E-Auction process containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available at kikaniliquidation@gmail.com, kanganay.s@gmail.com
4. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment by contacting Mr. S Kanganay-9677554665
5. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NET/RTGS in the Account namely "KIKANI INTERNATIONAL PRIVATE LIMITED (in Liquidation)" Current Account No. 51509901020805 (IFSC: CIU0000295) with City Union Bank, Chhatrapati Shivaji Maharaj Branch in Chennai 600 064 or through DD drawn on any Scheduled Bank in the name of "KIKANI INTERNATIONAL PRIVATE LIMITED (in Liquidation)" or give a Bank Guarantee for the EMD amount as per Form A or Form B as given in the Complete E-Auction process document.
6. The intending bidder should submit the evidence for EMD Deposit and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure 1 (8) Declaration by Bidder, as per Annexure 11, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator as per the timelines mentioned in the E-Auction process document by E-mail and in hard copy at the address given below. The interested bidders will have to upload their KYC documents along with the EMD submission details may send to kikaniliquidation@gmail.com; kanganay.s@gmail.com
7. The following documents are required from Prospective Bidder within 14 days from the date of publication of the sale notice, i.e. upto 01st October, 2023
8. The intending bidder should submit the evidence for EMD Deposit and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure 1 (8) Declaration by Bidder, as per Annexure 11, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator as per the timelines mentioned in the E-Auction process document by E-mail and in hard copy at the address given below. The interested bidders will have to upload their KYC documents along with the EMD submission details may send to kikaniliquidation@gmail.com; kanganay.s@gmail.com
9. The intending bidder should submit the evidence for EMD Deposit and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure 1 (8) Declaration by Bidder, as per Annexure 11, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator as per the timelines mentioned in the E-Auction process document by E-mail and in hard copy at the address given below. The interested bidders will have to upload their KYC documents along with the EMD submission details may send to kikaniliquidation@gmail.com; kanganay.s@gmail.com
10. The EMD of the Successful Bidder shall be retained towards part sale consideration and The EMD of unsuccessful bidders shall be refunded. The Liquidator can retain the EMD of H2 bidder too. The EMD shall not be used as any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days from the date of issuance of the LOI by the Liquidator.
11. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder. In such case, the Liquidator would have right to invite the H2 bidder to become successful Bidder.
12. The Successful Bidder, shall bear the applicable stamp duties/transfer charge, fees etc. and all the statutory / non-statutory dues, taxes, rates, assessment charges, fees etc. in respect of the property put on auction.
13. After payment of the entire sale consideration, the sale certificate/ agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
14. The Liquidator has right to accept or reject any or all offer(s) or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the auction process at any stage in consultation with the Stakeholders Consultation Committee (SCC). However, the Liquidator may provide reasons for the cancellation of the said E-Auction.
15. The sale shall be subject to provisions of Insolvency and bankruptcy code, 2016 and regulations made thereunder.
16. The Liquidator reserves the right to forfeit the EMD deposited by the qualified bidder, in case any qualified bidder who has submitted the EMD amount along with the relevant documents to participate in the E-Auction dated 11th October, 2023, however, fails to place a bid at the reserve price on the date of auction at the e-auction platform of www.rght2vote.in.
17. The interested bidder(s) shall be provided access to the data room ("Data Room") established and maintained by the Company acting through the Liquidator in order to conduct a due diligence of the business and operations of the Company. The interested bidder (s) shall be provided to access to the information in the Data Room until the E-Auction Date. The access to, and usage of the information in the Data Room (by the interested bidder(s)) shall be in accordance with the rules to be set forth by the Liquidator from time to time.
18. E-Auction date & Time: 11th October, 2023 from 10.00 am. to 1.15 pm. (with unlimited extension of 5 min).

S Kanganay
Liquidator of Kikani International Private Limited
IBBI(Regn.No-IBBI/PA-002/IP-N00666/2019-2017270)
Address: Plot No.81, 3rd Street, Phase 1, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 127 Tamil Nadu
Date: 17.09.2023
Contact No.: 9677554665

ACC LIMITED
CEMENT HOUSE 121, MAHARSHI KARVE ROAD, MUMBAI

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate(s) issued by the Company are stated to have been lost or misplaced and registered shareholder(s) thereof have applied for issue of duplicate share certificate(s). Notice is hereby given that the company will proceed to issue duplicate share certificate(s) to that below mentioned person(s) unless a valid objection is received by the company within 15 days from the date of publication of this notice. No claims will be entertained by the company with respect to original share certificate(s) subsequent to the issue of duplicate thereof.

Folio	Name	Cert. No.	Dist. From	Dist. To	Shares
A000030671	Apoorna Kumar Saxena S/o Late Anil Kumar Saxena	345501 to 345520	3946341	3947340	1000

Total 1000

Any person who has a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the company at its registered office. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the company will proceed to issue letter of confirmation in lieu of duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

THE TATA POWER COMPANY LIMITED
Registered Office: Bombay House 24, Homi Moddy Street, Mumbai - 400 001.

Notice is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities/applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of the holder	Folio No.	Kind of Securities and Face Value	Certificate No.(s)	Distinctive No.(s)
S K DINESH & VASUNDARA KRISHNAMURTHY	HSS 0019545	Equity Shares of Face Value Re.1/-	32047	68725951 to 68739450

Place : Mumbai Date : 17.09.2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DDK INFRATECH PRIVATE LIMITED (CIN: U45400MH2011PTC215797)

RELEVANT PARTICULARS

1. Name of corporate debtor	DDK Infotech Private Limited
2. Date of incorporation of corporate debtor	05.04.2011
3. Authority under which corporate debtor is incorporated / registered	Roc-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC215797
5. Address of the registered office and principal office (if any) of corporate debtor	First Floor, TSP, Shreeji Atlantis Gautam Buddha Mangal West, Orlem Mumbai, Mumbai City - 400064, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	14.09.2023
7. Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 12.03.2024.
8. Name and registration number of the insolvency professional acting as Interim resolution professional	Name of IRP: Mr. Pramodkumar Ramesh Ladda Registration Number: IBBI/PA-002/IP-N00694/2018-2019/12148
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 106, B - Wing, Sr No. 55, Sukhniwas, 15th August Chowk, Mangalwar Peth, Pune - 411011, Maharashtra, India. Email Address: csaddaj@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office No. 106, B - Wing, Sr No. 55, Sukhniwas, 15th August Chowk, Mangalwar Peth, Pune - 411011, Maharashtra, India. Email Id: ip.ladda.ddk@gmail.com 29.09.2023
11. Last date for submission of claims	29.09.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of insolvency professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DDK Infotech Private Limited**.

The creditors of **DDK Infotech Private Limited**, are hereby called upon to submit their claims with proof on or before **29.09.2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Financial Creditor in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.09.2023 Pramodkumar Ramesh Ladda
Bhadrapada, Krishna Paksha, Amavasya Reg. No.: IBBI/PA-002/IP-N00694/2018-2019/12148
2080 Nala, Vikrama Samvata Place: Pune

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. KEVIN VENTURES LLP

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/S. KEVIN VENTURES LLP
2. Date of incorporation of Corporate Debtor	07.10.2015
3. Authority under which Corporate Debtor is incorporated / registered	Roc, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAE-8716
5. Address of the registered office and principal office (if any) of Corporate Debtor	1864, Tungareshwar House, Tungareshwar Industrial Estate, Opp. Saraswati Building, Saiwadi Vasa-East Thane, Maharashtra-401208
6. Insolvency commencement date in respect of Corporate Debtor	14.09.2023 (Order received on 15.09.2023)
7. Estimated date of closure of insolvency resolution process	12.03.2024
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Rakesh Kumar Relan Reg. No.: IBBI/PA-001/IP-P02009/2020-2021/13119
9. Address & email of the interim resolution professional, as registered with the board	B1/701, Ganga Satellite, Wanowarie, Near Kedari Petrol Pump, Pune, Maharashtra-411040 E-mail: rakeshkrelan@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Rakesh Kumar Relan C/o Osnik Resolution Private Limited, 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034 E-mail: cirp.kevinventures@gmail.com
11. Last date for submission of claims	28.09.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (Three names for each class)	NA
14.	

पंतप्रधान नरेंद्र मोदींना अनोरव्या शुभेच्छा!

ठाणे, दि. १६ : प्रतिनिधी
पंतप्रधान नरेंद्र मोदी यांनी सुरु केलेल्या लोककल्याणकारी योजना व घेतलेल्या महत्त्वपूर्ण निर्णयांवर आधारित चित्रप्रदर्शनाचे ठाण्यातील टाऊन हॉलमध्ये शनिवार, दि. १६ रोजी उद्घाटन करण्यात आले.

ठाण्यातील टाऊन हॉलमध्ये भाजपच्या सेवा पंधरवड्याचे उद्घाटन



समाजसेविका डॉ. विद्या नानल व मोठ्या संख्येने भाजप कार्यकर्ते व नागरिकांची उपस्थिती होती. पंतप्रधान नरेंद्र मोदी यांच्या रविवार, दि. १७ सप्टेंबर रोजीच्या वाढदिवसानिमित्ताने हे अभिनव चित्रप्रदर्शन भरविण्यात आले आहे.

माहिती देण्यात आली आहे. या कार्यक्रमाच्या उद्घाटनावेळी माजी नगरसेवक संदीप लेले, माजी नगरसेवक सुनील हंडोरे, मेघना हंडोरे, नम्रता कोळी, सरचिटणीस मनोहर सुगदरे, सचिन पाटील, भाजप महिला मोर्चाच्या अध्यक्ष स्नेहा पाटील, उपाध्यक्ष डॉ. राजेश मढवी, जयेंद्र कोळी, कृष्णा भुजबळ, अमरीष ठाणेकर, मंडल अध्यक्ष विकास घांगेकर, किरण मणोर, सुरेश

पाटील, विक्रम भोईर, शरीफ शेख, प्रशांत कळंबटे आदींसह शहर पदाधिकारी व भाजप मंडल, सेल-प्रकोष्ठ अध्यक्ष व कार्यकर्ते उपस्थित होते.

या प्रदर्शनाच्या माध्यमातून केंद्र सरकारच्या योजनांची नागरिकांना माहिती मिळेल. या योजनेचा प्रत्येक कुटुंबाला लाभ घेता येईल, असा विश्वास जिल्हाध्यक्ष संजय वाघुले यांनी व्यक्त केला. भाजपच्या ठाणे शहरातील सर्वच्या सर्व १२ मंडलाच्या ठिकाणी प्रदर्शन भरविणारे जाणार आहे. या प्रदर्शनाबरोबरच आरोग्य शिबीर, रक्तदान शिबीर, घरेलू कामगार नोंदणी शिबीर, महिला सक्षमीकरण शिबीर, मतदार नाव नोंदणी शिबिरासह विविध उपक्रम सोमवार, दि. २ ऑक्टोबरपर्यंत राबविण्यात येणार आहेत. या उपक्रमांचा नागरिकांनी आवर्जून लाभ घ्यावा, असे आवाहन वाघुले यांनी केले.

मोदींच्या कार्याची माहिती चित्राद्वारे होणार प्रदर्शित

कोकणात जाणाऱ्या गणेश भक्तांना 'आरटीओ'चा दिलासा

कमाल भाडे आकारण्याचे खासगी बस मालकांना आरटीओचे निर्देश

ठाणे, दि. १६ : प्रतिनिधी
गणेशोत्सवासाठी कोकणात निघालेल्या चाकरमान्यांना दिलासा मिळाला आहे. अन्वयाच्या सव्या भाडे आकारणाऱ्या खासगी बस मालकांना कमाल भाडे आकारण्याचा फतवा जारी करून ठाणे आरटीओ विभागाने त्या-त्या ठिकाणांसाठी असणारे भाडेदरही जाहीर केले आहेत. यामुळे चाकरमान्यांना नाहक आर्थिक भुईद सहन करावा लागणार नाही. कमाल भाडेदरपेक्षा जास्त भाड्याची प्रवाशांकडून आकारणी करणाऱ्यांची वायुवेग पथकाद्वारे तपासणी केली जाणार आहे.

दोषी खासगी बसमालकांवर कायदेशीर कारवाई करण्याचा इशारा ठाणे आरटीओने दिला आहे. गणपती, होळी तसेच अन्य सणांना व गर्दीच्या हांगामांमध्ये खासगी बस मालकांकडून अवाजवी भाडेवाढ केली जाते. त्यामुळे प्रवाशांना भाड्यासाठी जास्त पैसे मोजून प्रवास करावा लागतो. याच भाडेदरसंदर्भात मुंबई उच्च न्यायालयाने जनहित याचिका दाखल करण्यात आली होती. उच्च न्यायालयाने खासगी बसेससे भाडे निश्चित करण्याचे आदेश दिल्यानंतर सरकारने हालचाली सुरु केल्या.

'आरटीओ'ने केलेले खासगी बसेसचे दरपत्रक

ठाणे-महाड ६०८, ठाणे-खेड ७८०, ठाणे-चिपळूण ८७०, ठाणे-दापोली ७८०, ठाणे-श्रीवर्धन ६२३, ठाणे-संगमेश्वर १०५०, ठाणे-लांजा ११०३, ठाणे-राजापूर १२८३, ठाणे-रत्नागिरी ११४०, ठाणे-देवगड १५३०, ठाणे-गणपतीपुळे ११९३, ठाणे-कणकवली १४४०, ठाणे-कुडाळ- १५८३, ठाणे-सावंतवाडी १६२०, ठाणे-मालवण १४४०, ठाणे-जयगड १०६५, ठाणे-विजयदुर्ग १५६८, ठाणे-मलकापूर १५८३, ठाणे-पाचल १२६०, ठाणे-गणनवाडा १४७८, ठाणे-साखरपा ११२५ रुपये.

गणेशोत्सवानिमित्त आयुक्तांनी केली रस्त्यांची पाहणी

उल्हासनगर, दि. १६ : प्रतिनिधी
गणेश उत्सव जवळ आला असल्याने शुक्रवार, दि. १५ सप्टेंबर रोजी प्रशासक तथा आयुक्त अजीज शेख, संदीप जाधव शहर

अभियंता, जनसंपर्क अधिकारी छाया डांगळे, मनीष हिवरे साहाय्यक सार्वजनिक आरोग्य अधिकारी, विनोद केणे मुख्य बाजार निरीक्षक व इतर संबंधित कर्मचाऱ्यांसोबत

'सॅन्चुरी रेयॉन' व 'आयडिया' कंपनीजवळील गणेश विसर्जन घाटाची पाहणी करण्यात आली. संबंधित अधिकाऱ्यांना विसर्जन घाटाच्या ठिकाणी स्वच्छता ठेवणे, विसर्जनास योग्यांसाठी रस्ता वाहतुकीस सुस्थितीत ठेवण्याचे

निर्देश आयुक्त शेख यांनी दिले. मुख्य रस्त्यांचे डांबरीकरणाचे काम युद्धपातळीवर हाती घेण्यात आलेले असून टर्मिने पॉईंट येथील गोल मैदानाकडे जाणारे रस्ते व खड्डे डांबरीकरणाचे भरण्यास सुरुवात झाली आहे.

अंबरनाथमध्ये कचऱ्याचे ढिगारे उचलण्यास सुरुवात

रविवारपर्यंत परिस्थिती पूर्वपादावर येणार वेतन न मिळाल्याने ठेकेदाराने थांबवले होते काम

अंबरनाथ नगरपालिकेत पंधरवड्याचे उद्घाटन एकीकडे सुरु असताना कचरा उचलण्याचे काम करणाऱ्या ठेकेदारांचे तीन महिने वेतन न दिल्याने रस्त्यावरील कचरा उचलणे बंद केले होते. यामुळे दोन दिवस रस्त्यावर कचऱ्याचे ढीग जमा झाले होते. कचऱ्याची समस्या भिटवण्यासाठी प्रशासनाला स्वच्छता उद्घाटन कार्यक्रमानंतर ठेकेदारांच्या थकीत वेतन देण्याबाबत चर्चा करून कचराकॉडी फोडण्याचा प्रयत्न सुरु होता. त्या प्रयत्नांना अखेर यश आले आहे.



थकीत वेतन देण्याचे निश्चित झाले, तरीही धनादेश मिळून काही तांत्रिक अडचणी आल्यामुळे शनिवार, दि. १६ सप्टेंबर दुपारपर्यंत परिस्थिती जैसै थै होती. काही तांत्रिक अडचणीमुळे हे टेंडर रद्द करण्यात आले होते. त्यानंतर टेंडर पुन्हा काढण्यात आले. मात्र, स्पर्धात्मक निविदा न आल्याने ते टेंडर पुन्हा एकदा दि. ८ सप्टेंबर रोजी काढण्यात आले. या प्रक्रियेला १५ दिवसांचा कालावधी असल्याने ती प्रक्रिया सुरु आहे.

नगरपालिकेत दि. १५ सप्टेंबर ते १ ऑक्टोबर या कालावधीत स्वच्छता पंधरवडा साजरा केला जाणार आहे. मात्र, शहरात जमा होणारा नैर्दिन कचरा उचलण्याचे काम करणाऱ्या ठेकेदारांना तीन महिने वेतन दिले नाही. या कारणावरून ठेकेदारांच्या कामगारांनी कचरा उचलण्याचे काम थांबवले होते. अखेरीस शुक्रवार, दि. १४ सप्टेंबर रोजी चर्चेअंती ठेकेदारांना सव्या कोटी रुपये

काम बंद केल्याने ऐन पावसाळ्यात शहरात

सामने खेळवण्यात आले. ज्यामध्ये नवी मुंबईतील जोशुआ फुटबॉल अकादमी, ठाण्यातील ठाणे सीटी एफसी, नवी मुंबईतील रायन इंटरनॅशनल, नवी मुंबई मधील फुटबॉल स्कूल इंडिया, सेक्रेड हार्ट फुटबॉल अकादमी, नवी मुंबईतील रोअर फुटबॉल अकादमी आदी संघांचा समावेश होता. १३ वर्षांखालील स्पर्धेचे विजेतेपद रोअर फुटबॉल अकादमीने, १५ वर्षांखालील स्पर्धेचे ठाणे सीटी एफसी आणि १७ वर्षांखालील स्पर्धेचे विजेतेपद फुटबॉल स्कूल ऑफ इंडियाच्या संघाने पटकावले.

Advertisement for 'Karmachari' (कर्मचारी) recruitment. It lists various government and private sector jobs with details on application forms, fees, and contact information. The text is in Marathi and includes a table of job categories and their respective details.

Advertisement for 'Wada Yeth' (वाडा येथे) real estate services. It promotes services for buying and selling properties in Thane, highlighting the expertise of the agents and the variety of properties available.

Advertisement for 'Pashchim Releve' (पश्चिम रेल्वे) recruitment. It details the recruitment process for various posts in the Western Railway, including application dates, fees, and the number of vacancies.

Advertisement for 'Aayati Aay' (आयटीआय) training courses. It lists various short-term courses offered by the organization, including diploma and certificate programs in different fields.

Advertisement for 'Yuth League' (यूथ लीग) football tournament. It announces the start of the tournament, listing participating teams and the venue for the matches.

Advertisement for 'Yuth League' (यूथ लीग) football tournament. It provides more details about the tournament, including the schedule, participating teams, and the prizes for the winners.

A large advertisement for 'Ganapati' (गणपती) puja services. It features a central image of Lord Ganesha and text describing the puja packages for different budgets. The packages include 'Saraswathi Puja' (₹1,00,000), 'Ganapati Puja' (₹1,00,000), and 'Saraswathi Puja' (₹1,00,000). The ad also includes contact information for the service providers and a QR code for more details.